

- (ii) The Sugar (Price Determination) Ninth Amendment Order, 1970, published in Notification No. G. S. R. 1100 in Gazette of India dated the 24th July, 1970.

[Placed in Library. See No. LT—3947/70]

ANNUAL REPORT OF COAL MINES LABOUR
WELFARE ORGANISATION

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOYMENT
AND REHABILITATION (SHRI BISHWA-
NATH ROY) : I beg to lay on the Table :

- (1) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1967-68. [Placed in Library. See No. LT—3948/70].
- (2) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT—3949/70].

13.05 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-THIRD REPORT

SHRIMATI SUCHETA KRIPALANI (Gonda) : I beg to present the Hundred and twenty-third Report (Hindi and English-versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for 1968-69 and action taken by Government on the recommendations contained in the Eighty-third Report of the Committee.

ARREST OF MEMBERS

(Sarva Shri Ishaq Sambhali and S. M. Joshi)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 12th August, 1970, from the District Magistrate, Muzaffarnagar :

“Shri Ishaq Sambhali, Member, Lok Sabha, has been arrested for apprehension of breach of peace to-day under Sections 151, 107 and 117 (3), Criminal Procedure Code, at Muzaffarnagar and lodged in the Muzaffarnagar Jail by Sub-Divisional Magistrate, Muzaffarnagar, Magistrate First Class.”

I have also to inform the House that I have received the following telegram dated the 12th August, 1970, from the Deputy Superintendent of Police, Sadar, Purnea :

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 54 of the Criminal Procedure Code to arrest Shri S. M. Joshi, Member Lok Sabha, for leading an unlawful assembly and causing trespass on the land of Shri Ram Awatar and others of Rupsuli, Police Station, Purnea, under Section 144/447 I. P. C. Shri S. M. Joshi was accordingly arrested at about 10.00 A. M. on the 12th August, 1970, and is at present lodged in Purnea Jail in Bihar.”

BUSINESS ADVISORY COMMITTEE
FIFTY-SECOND REPORT

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING AND TRANS-
PORT (SHRI RAGHU RAMAIAH) : I beg
to move :

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1970.”

SHRI S. M. BANERJEE (Kanpur) : Let us have a three hour discussion on the reports of the Scheduled Castes and Scheduled Tribes tomorrow.

श्री प्रकाशबीर शास्त्री (हापुड़) : लोक सभा की कार्य सूची जो आप सदस्यों के पास भेजते हैं इसमें म्यारहवें नम्बर पर जो एक चर्चा है, इसके सम्बन्ध में मैं निवेदन करना चाहता हूँ

[श्री प्रकाश वीर शास्त्री]

कि लगातार चार दिन से यह आइटम प्रकाशित होती आ रही है लेकिन इसको लिया नहीं जा सका है। मेरा निवेदन है कि आप इसके लिये कोई समय निर्धारित कर दें कि अमुक तारीख को अमुक समय पर इसको लिया जाएगा। अगर ऐसा नहीं किया गया तो यह बराबर टलती जाएगी। देश में हत्याएँ हो रही हैं, बाहर का पैसा आ रहा है, हथियार बाहर से आकर लूटपाट चल रही है और यहां चर्चा भी न हो, यह तो ठीक नहीं है।

श्री बलराज मधोक (दक्षिण दिल्ली) : मैं इसका समर्थन करता हूँ कि समय फिक्स कर दिया जाए।

अध्यक्ष महोदय : शीड्यूल्ड कास्ट कमिश्नर की जो रिपोर्ट है और उस पर जो बहस चल रही है, उसके लिए समय बढ़ गया है। उसकी बजह से यह हुआ है। यह हमारे बस की बात नहीं है।

श्री स० मो० बनर्जी : आज और कल दोनों दिन काम करने के बावजूद भी शीड्यूल्ड कास्ट कमिश्नर की रिपोर्ट पर जो बीस घंटे हैं, वे पूरे नहीं होंगे। लैंड एजीटेशन देश में चल रहा है। उस पर दो ढाई घंटे की बहस आप कल करवा दें...

श्री शिव चन्द्र झा (मधुबनी) : मैं इसका समर्थन करता हूँ। देश में बहुत गिरफ्तारियां हो रही हैं।

अध्यक्ष महोदय : आपने बिजिनेस एडवाइजरी कमेटी में यह बात उठाई थी और उसमें हमने इसको माना हुआ है। सभी ने इसका डिस्कस करना है। बिजिनेस एडवाइजरी कमेटी की रिपोर्ट तो यह हाउस पहले पास करे।

श्री स० मो० बनर्जी : बीस घंटे नियत उसके लिये किये गये हैं। मुझे कोई शिकायत नहीं है। बीस घंटे तक बहस हो, यह मैं भी चाहता हूँ। मैं अपने शीड्यूल्ड कास्ट के भाइयों से हाथ-जोड़ कर निवेदन करूंगा कि वे लैंड एजीटेशन पर कल बहस हो लेने दें...

श्री शिव नारायण (बस्ती) : हम इसको नहीं मान सकते हैं।

श्री रणधीर सिंह (रोहतक) : यहां कुछ कहते हैं, वहां कुछ कहते हैं।

अध्यक्ष महोदय : यह बड़ा मेन्सेटिव मसला है। इसके बारे में मैं भी कुछ नहीं कहना चाहता हूँ।

श्री शिव चन्द्र झा : अध्यक्ष महोदय, भूमि वितरण आन्दोलन के बारे में कल बहस होनी चाहिये।

अध्यक्ष महोदय : इस बारे में बिजिनेस एडवाइजरी कमेटी ने निफारिश की है। आप उसकी रिपोर्ट के बारे में फैसला कर लें।

SHRI B. P. MANDAL (Madhopura): Sir, I beg to move :

"That the Fifty-second Report of the Business Advisory Committee be referred back to the Committee to reconsider its decision regarding cancellation of lunch hours and sitting on Saturdays."

मैं आपका ध्यान इस रिपोर्ट के आइटम 3 और 4 की तरफ दिलाना चाहना हूँ।

Item 3 says :

"The Committee also recommend that with effect from Tuesday, the 18th August, 1970, till the remainder of the current session there may be no lunch hour and the House may sit from 11 A. M. to 6 P. M. without any break."

Item 4 says :

"The Committee further recommend that the House may sit also on Saturday, the 29th August, 1970, for the transaction of Government business."

मौजूदा जमाने में किसी भी आदमी के लिए बिना खाय-पिये काम करना मुश्किल है। हम लोग सत्ययुग के ऋषि-महर्षि नहीं हैं, जो भूखे रह कर भी काम कर सकते थे। इस लिये रिपोर्ट में लंच आवर को कैंसल करने की जो सिफारिश की गई है, मैं उसका विरोध करता हूँ। मैं चाहता हूँ कि इस रिपोर्ट को बिजनेस एडवाइजरी कमेटी के पुनर्विचार के लिये वापस भेज दिया जाये।

SHRI S. M. BANERJEE : This was discussed in the Business Advisory Committee. Government wanted 34 hours for the Government Business. We want to have full discussion on the land agitation going on in the country. We want 10 hours, minimum.

SHRI RANDHIR SINGH : But why should you grab the lunch hour ?

SHRI S. M. BANERJEE : It was done unanimously and I may inform my hon. friend Mr. Mandal that till 1967 we had no lunch hour. Members were attending to their duties without any lunch hour. If we want to have full discussion, either the session must be extended or we should forego the lunch hour. That is the only solution.

श्री अब्दुल गनी बार (गुड़गांव) : स्पीकर साहब, मैं बड़े अदब के साथ अर्ज करना चाहता हूँ कि लंच आवर बहुत सोच-समझ कर मेम्बरान की सहूलियत के लिए रखा गया है। इस लिए लंच आवर को कायम रखना चाहिये। अगर वक्त बढ़ाना है, तो मेम्बर साहबान मिल कर कितना तरीके से बढ़ा सकते हैं। लंच आवर से पहले क्वेश्चन आवर होता है और कई इम्पॉर्टेंट बातों के बारे में गवर्नमेंट की, और आपको

भी, तबज्जह दिलाई जाती है। आप 1 बजे तक यहां रहते हैं और फिर गायब हो जाते हैं। उसके बाद श्री एस० एम० बनर्जी और दूसरे कम्युनिस्ट मेम्बर चाहे हमें मार डालें। आपने वक्त बढ़ाने के बारे में जो फैसला दिया था, श्री रघुरामैया ने उसको ठुकरा दिया। मेरी अर्ज यह है कि लंच आवर को कैंसल न किया जाये।

شری عبدالغنی ڈار (گڑگاؤں) : اسپیکر صاحب میں بڑے ادب کے ساتھ عرض کرنا چاہتا ہوں کہ لंच اور بہت سوچ سمجھ کر ممبران کی سہولت کے لئے دکھا گیا ہے۔ اس لंच اور کو قائم رکھنا چاہیے۔ اگر وقت بڑھانا ہے تو ممبر صاحبان مل کر کسی طریقے سے بڑھا سکتے ہیں۔ لंच اور سے پہلے کوئشن آور ہوتا ہے اور کئی اسپاڈنٹس باتوں کے بارے میں گورنمنٹ کی، اور آپ کی بھی توجہ دلائی جاتی ہے۔ آپ ایک بجے تک یہاں رہتے ہیں اور پھر غائب ہو جاتے ہیں۔ اس کے بعد شرعی ایس۔ ایم سبزی اور دوسرے کیونٹ ممبر چاہے ہمیں مار ڈالیں۔ آپ نے وقت بڑھانے کے بارے میں جو فیصلہ دیا تھا، شرعی رگھورایا نے اس کو ٹھکرا دیا میری عرض یہ ہے کہ لंच اور کو کینسل نہ کیا جائے۔

SHRI RANGA (Srikakulam) : My hon. friends seem to be anxious to have this land grab move discussed. We are also extremely anxious that not less than two days should be set apart for the discussion of this most unhealthy and most dangerous anti-social move which so many of our friends have indulged in. (Interruptions) We want a discussion on this matter so that we could expose the anti-social moves made by these friends.

At the same time, we do not want the lunch hour to be dispensed with at all. If Government are really serious about discussing this anti-social move, then let them extend the session, if need be, by two or three more days. Let us know whether Government are really sincere and serious about fighting this dangerous move and this banditry that is being carried on and which is being abetted and supported by so many of our friends here.

श्री बलराज मधोक (दक्षिण दिल्ली) : अध्यक्ष महोदय, यह ठीक है कि कल बिजिनेस एडवाइजरी कमेटी में यह तय हुआ था कि लन्च आवर को बन्द कर कुछ समय बढ़ाया जाये, ताकि हम कुछ ज्यादा काम कर पायें। कल इस हाउस में यह फैसला किया गया है कि अनुसूचित जातियों सम्बन्धी रिपोर्ट के समय को बीस घंटे कर दिया जाये। मुझे उसका विरोध नहीं है। लेकिन जो टाइम-टेबल कल बनाया गया है, अब वह नहीं चलेगा। इस लिये आपके लिये रास्ता यह है कि या तो हाउस के सेशन के दिन और समय को बढ़ाइये और या कनसल्टेटिव कमेटीज को पार्लियामेंटरी कमेटीज बनाइये। कल बिजिनेस एडवाइजरी कमेटी ने जो फैसला किया है, हमें उसका समर्थन करना चाहिये, परन्तु अनुसूचित जातियों सम्बन्धी डीबेट बीस घंटे तक चलने के कारण इस हाउस का काम समय पर खत्म नहीं होगा। उसके लिये आपको विचार करना चाहिये। लैंड ग्रेब के बारे में डिसकशन होना चाहिये। लेकिन श्री प्रकाशवीर शास्त्री के मोशन को पहले लेना चाहिये और उसके बाद किसी और डिसकशन को लेना चाहिये।

श्री मनुमाई पटेल (डभोई) : अध्यक्ष महोदय, प्राहिबिशन के बारे में मेरा मोशन इनकानक्लूसिव है। उसको कानक्लूड कर दिया जाये और सेशन को तीन चार दिन के लिये बढ़ा दिया जाये।

श्री शिवधन्त्र झा (मधुवनी) : शिडयूल्ड कास्ट्स कमिश्नर की रिपोर्ट पर डिसकशन के लिये जो समय बढ़ाया गया है, उस पर मुझे एतराज नहीं है। लेकिन देश में जो भूमि वितरण आन्दोलन चल रहा है, उसके बारे में इस सदन में तुरन्त विचार होना चाहिये। उस आन्दोलन को दबाने के लिये सारे देश में एक रेन आफ टेरर स्थापित कर दिया गया है। हजारों गिरफ्तारियां की गई हैं। खास तौर

पर यू० पी० में तो सालाजार का सा शासन हो गया है। (व्यवधान) इस विषय पर कल ही बहस होनी चाहिये। मुझे खेद के साथ कहना पड़ता है कि एक जमाने में श्री रंगा एक किसान नेता कहलाते थे और आज वे इस प्रकार की किसान-विरोधी बातें कर रहे हैं। (व्यवधान)

मालूम होता है कि सरकार चौथी पंच-वर्षीय योजना पर बहस को स्कटल करने की तैयारी कर रही है। मंत्री महोदय यह साफ करें कि चौथी पंच-वर्षीय योजना पर कब बहस होगी।

SHRI H. N. MUKERJEE (Calcutta North East) : I have a feeling in regard to the lunch hour. After all, it was after a great deal of experience that it was decided to have the lunch hour and to abrogate it now does not appear to me a very sound proposition.

In regard to the question of a discussion about the land restoration movement....

SHRI RANGA : Land-grab movement.

SHRI H. N. MUKERJEE : Expropriators have to be expropriated. The land has to go to the tiller ; it has to go back to where it belongs. Prof. Ranga has memories of the kisan movement of which he was the founder. Land goes to the tiller.

SHRI BALRAJ MADHOK : Land goes to the tiller, not to the killer.

SHRI H. N. MUKERJEE : We therefore say that there be a serious discussion of this matter not merely an exchange of irrelevant repartees and that is why the provision of 3 hours or so for this is a very ludicrous proposition.

Therefore, I feel that since we have so much business to do, we shall need more time. Yesterday I had the mortification of being a witness to the manner in which the Government got cold feet, and even though the desire of this House to discuss for 20 hours and more

a very important subject was very legitimate, the Government gave in only at the very last moment, and the Home Minister had never been here to listen to the debate and left after she rushed here to take part in the division—all this, as I said, gave me a sense of mortification yesterday. I realise that at this rate we shall need more time.

Prof. Ranga has already suggested that we should know beforehand whether there is going to be an extension of the session of Parliament or not because, on the face of it, if the Plan is to be discussed, if so many other things have to be discussed, you cannot very well say 'you go home on the 2nd September'.

SHRI SAMAR GUHA (Contai) : I was waiting because everytime I provoke you only to serve as an advertisement for aspirin. I had written to you on what I have got to say. But you did not call me or write to me. Now how can I catch your eye? If it cannot be by writing or by being called, it can only be by being serving as an advertisement for aspirin.

Yesterday, at the Business Advisory Committee meeting, I was also present. I opposed the cancellation of the lunch hour. But as other members were insisting, I did register my opposition to it.

I find that the discussion on land reforms under rule 193 has been provided. I must make it clear that it should be worded differently; it should be agitation regarding land reform. If you say 'land reform', it does not mean anything. We are witnessing in this House a strange juxtaposition of political forces. The Congress (R), the Congress (O), the Swatantra and Jana Sangh have all ganged together against this land satyagraha. For the last 23 years, this Government trying to ignore the tiller and now all of them have ganged up together. Members of Parliament, one after another, are getting arrested. More than 10,000 of our friends have been arrested. What are we here for if we cannot raise our voice, if we cannot defend the honour and liberty of our colleagues?

The discussion of the Reports of the Commissioner for Scheduled Castes may continue. But there may be a gap. Everyday we are receiving reports of fresh arrests. Some friends are calling this movement 'land grab movement'. If land is not to belong to the 80 per cent of our people, the agriculturists, the tillers, to whom should it belong? This is a vital issue agitating the whole country. Do I take it that it is not being taken up because of the internal contradictions of the ruling party? Is that the reason for shelving it? If this House has any sense of the words 'political urgency', urgency of important matters happening in the country, if this House means to reflect this urgency, I think this issue, not in the form in which it is put, but under the connotation of agitation for land reform or land satyagraha should immediately be taken up for discussion.

श्री प्रकाश बीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं जिस 11वें नम्बर के आइटम के संबंध में आप का ध्यान दिलाना चाहता था अगर आपने इसको देखा होगा तो यह चर्चा 16 मई, 1969 से स्थगित है। जब कि आज इसको एक वर्ष से अधिक हो रहा है और आज ही समाचार पत्रों में आप ने पढ़ा होगा कि बंगाल की बिजली सेवाएं सेना ने ले लीं, दुर्गापुर के कारखाने में स्थिति इस प्रकार की हो गई, तो इस प्रकार की चर्चा के माध्यम से संसद में इस पर हम बहस कर सकते हैं और यह चर्चा का विषय बन सकता है। तो मैं आप से यह प्रार्थना करना चाहता हूँ कि इसको आप प्राथमिकता दें।

जहां तक भूमि सुधार का प्रश्न है मैं इस विषय में अपने साथियों की राय से बिलकुल सहमत हूँ कि सरकार को इसके लिए जो कानून बनाने चाहिए थे वह पिछले 22 वर्षों में उसने नहीं बनाए और उसका परिणाम यह है कि आज उस दृष्टि से देश में असन्तोष है। लेकिन इसका यह भी अर्थ नहीं है कि उसके बदले में आज भूमि हड़पो आन्दोलन चलाया

[श्री प्रकाश वीर शास्त्री]

जाय। यह आन्दोलन खुदबखुद जान तोड़ रहा है। यहां इस पर चर्चा कर के इसमें और जान डालना उचित नहीं होगा। (अध्यक्षान)

SHRI K. RAMANI (Coimbatore) : Yesterday the House decided unanimously to discuss for 20 hours the Scheduled Castes Reports. No useful purpose will be served by criticising that. Secondly, I say that the three hours allotted for the discussion land reforms should be extended to five hours because everybody now says, the people who are opposing and supporting it, that it is the most important thing. Let us see whether it is democratic or undemocratic. We can accept the proposal of the Minister of Parliamentary Affairs, giving up the lunch hour and in necessary, not extending the days of the Session but the duration of the daily sitting by one hour, from 6 to 7 p. m.

SHRI SONAVANE (Pandharpur) : Before the Minister of Parliamentary Affairs speaks, I thought I should place my views before you regarding the matter under consideration just now. Last time the House was very gracious and unanimously extended time upto 20 hours for the discussion of this very important subject. I thought some of my friends would have been very glad because this topic has to be highlighted throughout the country.

A suggestion was made by Mr. Samar Guha that there should be a gap. I think that will not be a proper thing to do. It should be a continuous discussion. We are not prepared to allow a gap. After that discussion we want that what ever item is left should be taken up.

They are making a lot of noise that so many people are being arrested, but for generations the Scheduled Castes and Scheduled Tribes have been arrested and molested. I think they should be helpful to us. Therefore, we are not agreeable for a discussion bit by bit. It should be continuous.

SHRI SAMAR GUHA : Ninety-nine per cent of the agriculturists belong to the Scheduled Castes. Their problem is the real problem.

श्री रणधीर सिंह (रोहतक) : अध्यक्ष महोदय, मैं इस चीज के बड़े जबर्दस्त हक में हूँ कि जो लैंड ग्रेब मूवमेंट है इसके ऊपर तीन दिन कम से कम बहस होनी चाहिए ताकि इन लोगों के जो कारनामे हैं, उनकी जो टैक्टिक्स है वह देश के सामने एकसपोज हो। अगर यह ध्राटिल किया जायगा तो यह समझेंगे कि हमों इसके बड़े मुजाहिद हैं और बाकी लोग कुछ भी नहीं हैं। लेकिन यह 20 घंटे न काटे जायं। यह चार पांच साल में कहीं मुश्किल से इतने घंटे इनको मिले हैं इस पर बहस करने के लिए। यह नहीं काटा जाना चाहिए। बाकी सीरियसली इस बात को आप सोचें कि दो चार रोज हाउस एक्सटेंड कर दिया जाय तो इसमें कोई ऐसी बात नहीं है। दूसरे जो इनके फार्म हैं सोशलिस्टों के और कम्युनिस्टों के इनके फार्मों पर भी हम सोच रहे हैं कि अगर यह करते हैं तो हम भी उस पर कब्जा करें और फिर इनकी जो बड़ी बड़ी कोठियां और बंगले हैं, किसानों को यह उकसा रहे हैं, अगर यह उकस गए तो यह एक नहीं बचेंगे।... (अध्यक्षान)... ये किसानों को उकसा रहे हैं। अगर हम अपनी करनी पर आयेंगे तो इनकी कोठी, बंगले, सब ठीक कर देंगे। हम नहले पर दहला हैं, कम नहीं हैं।

SHRI HEM BARUA (Mangaldai) : Whether land belongs to a Minister or a Member of the Opposition is a small matter. The movement is there. There should be distribution of land to the landless people; the movement is for that. Lunch hour should not be cancelled; it should continue..... (Interruptions.) There should be discussion of this particular thing. It is wrong to call it land grab movement; you better call it land liberation movement. Here is the President of the Congress, Mr. Jagjivan Ram who is said to have 100 acres of land. It is immoral for any man to possess so much of land..... (Interruptions.)

MR. SPEAKER : I propose that instead of doing like this all of you should file the area of your land so that we may know how much each Member has got. If Members of all parties including the Speaker file a statement about the area owned by each.....
(Interruptions.)

SHRI HEM BARUA : There are persons who do not own a piece of land.

SHRI RAGHU RAMAIAH : I should like to explain first of all that idea of cancellation of the lunch hour is not mine. Actually it causes me and my colleagues a lot of inconvenience. We reluctantly agreed to it because of the number of discussions. The legislative programme is far behind. Recently we had restored the post lunch zero hour also which is taking half an hour or one hour every day.....(Interruptions.)

SHRI RANGA : But we have extended the session from 5 p. m. to 6 p. m.

SHRI RAGHU RAMAIAH : I am talking about the post lunch zero hour. I am only explaining the need for finding more time. So many discussions are there. The opinion expressed was that there should be three hours to the resolution relating to land. How are you going to find time? At the present moment, Government have no intention of extending the session. Therefore, we have to find sometime. It is up to the House; if the House does want lunch hour, I have no objection.

SHRI BAL RAJ MADHOK : Let the Government cut out its programme and let our discussions take place.....(Interruptions.)

SHRI SHEO NARAIN (Basti) : We are not to be dictated like this. We cannot be bound by the programme of the Prime Minister or other Ministers because they want to go to Russia. We are here to serve the country.

SHRI HEM BARUA : The House has never been extended under your dispensation; you have never done it. It is good you have stopped it.

SHRI RAGHU RAMAIAH : This is the situation as I explained. We are a responsible body. If all of you feel that we should not skip the lunch hour, we need not do so. That para can be dropped out from this. Then the motion will read that this House do agree with the 52nd report of the Business Advisory Committee presented to the House on 12th August, 1970 minus para 3, which recommends that from Tuesday till the end of the current session there may no lunch hour and the House may sit from 11 a. m. to 6 p. m. The whole of that para goes.

SHRI SHEO NARAIN *rose*—

MR. SPEAKER : For God's sake, save me from Sheo Narain. I beseech you. There is so much noise near me all the and the second gentleman who provokes him is Mr. Banerjee all the time.

SHRI S. M. BANERJEE : Sir, I do not provoke, but he asked me in the lobby. "Why don't you provoke?"

MR. SPEAKER : So, how should we take the decision of the Business Advisory Committee? In the past, from my experience since the past one year or so, this is what I find. They send their representatives....

SHRI S. M. BANERJEE *rose*—

MR. SPEAKER : Mr. Banerjee, are you not tired of getting up every second? This automatic movement, supreme Nature has given you. Now, I make a personal request to you all. When the parties send their representatives, the representatives must not commit themselves to anything unless their superior leaders agree to it or their party agrees to it, because when you come and the Committee takes a unanimous decision, and then, when your own colleagues start opposing it, it becomes a very awkward position and then everybody addresses me, "Mr. Speaker, you fixed it" and so on. I am bound by your decision.

SHRI C. K. BHATTACHARYYA (Raiganj) : There are precedents when the

[Shri C. K. Bhattacharyya]

House modifies the report of the Business Advisory Committee and adopts the reports as modified.

MR. SPEAKER : The same Members who agree to it there, start opposing it here. You are talking of precedents. (*Interruptions.*)

SHRI BAL RAJ MADHOK : I have stood by whatever I have said there. I still swear by what I have said.

SHRI RANDHIR SINGH : We appreciate your difficulty.

श्री शिव नारायण : हुजूर, कल के फँसले को हमने ब्रेक नहीं किया, न बलराज मधोक ने ब्रेक किया—

Your hon. Chief Whip himself came and broke the rules of the Business Advisory Committee. None of us do that.

MR. SPEAKER : Nature has endowed you with such a strong throat. So, do we decide that the amendment moved by Shri Mandal be accepted? The provision about lunch hour should not be accepted : there will be lunch hour.

SEVERAL HON. MEMBERS : Agreed.

MR. SPEAKER : So, para 3 is deleted. What about Saturdays?

SEVERAL HON. MEMBERS : No, no.

SHRI S. K. TAPURIAH (Pali) : If the Government do not care to extend the session, we would not co-operate and we would not accept sittings on Saturdays.

SHRI RAGHURAMIAH : Here again, it is not my suggestion—Saturday sittings. But hon. Members wanted discussion on so many subjects. How to find time?

AN HON. MEMBER : Extend the session.

SHRI RAGHU RAMAIAH : If it is the desire of the House, if the House does not want it, I would not stand in the way.

MR. SPEAKER : So, what is the decision that we take about it?

SHRI S. M. BANERJEE : Take votes.

MR. SPEAKER : For God's sake, let there be no interruption. When Mr. Sheo Narain sits you get up.

SHRI S. M. BANERJEE : What I wanted to say was that it was an aspersion on the Members of the Business Advisory Committee. We do stand by what we say there.

MR. SPEAKER : Mr. Banerjee, will you have some patience now? Now, what we decide is, the lunch hour will continue. No Saturdays will be taken. Yesterday, the demand for 20 hours was accepted. So everything was upset.

So, paragraphs 3 and 4 are omitted.

The question is :

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1970, subject to the modification that paragraphs 3 and 4 of the report be omitted."

13.42. hrs.

The motion was adopted

The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at forty-nine minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

SHRI DHIRESHWAR KALITA (Gauhati) : Sir, on a point of order. I want to know whether the House is continuing from the morning or we have re-assembled after lunch, because at 1.40 p. m. the Speaker went away, he walked out of the House, without mentioning whether the House is adjourned or not. He did not say that the House will re-assemble at a particular time. He has said nothing of that sort and records will prove it.

SHRI RANDHIR SINGH (Rohtak) : It is a technical error which should be ignored.

SHRI DHIRESHWAR KALITA : Sir, you will remember that on a previous occasion, on the Finance Bill, he committed the same big mistake. So, I want to know the correct position.

श्री शिवचन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, वैसे अगर देखिये तो यह बहुत छोटी बात है, लेकिन प्रोसीजर में यह सब बातें बड़ी बातें हो जाती हैं। इस आइटम के बाद कौन सा आइटम लिया जायेगा, उसके बाद कौन सा आयेगा। इसी तरह से हाउस कब ऐडजर्न होगा और कब दुबारा मिलेगा, यह सब बातें साधारण रूप में छोटी हो सकती हैं, लेकिन इस सदन की कार्रवाई के दृष्टिकोण से यह बड़ी बातें हैं। लंच से पहले जब बहस चल रही थी तब स्पीकर साहब चले गये वगैर इस बात का ऐलान किये हुए कि सदन की कार्रवाई स्थगित की जाती है और यह दुबारा कब बैठेगा। मैं चाहूंगा कि आप इस पर अपनी व्यवस्था दें।

श्री सूरज भान (अम्बाला) : पिछले बजट सेशन में प्राइम मिनिस्टर सिर्फ यह अल्फाज कहना भूल गई थी कि "आई इंड्रोब्यूस बि फाईनेंस बिल" इसलिये रात को 10 बजे सेशन बुलाया गया था। मैं समझता हूँ कि चूँकि स्पीकर साहब हाउस से जाते समय कुछ कह नहीं पाये, इसलिये हमको बतलाया जाय कि क्या सिचुएशन है। हाउस बैठा रहा या क्या हुआ। स्पीकर वाक आउट कर गये या वैसे ही चले गये। मैं चाहूंगा कि इसके लिये रेकार्ड देखा जाय और अगर रेकार्ड कुछ नहीं कहता तो टेप रेकार्ड देखा जाये, लेकिन हमको एग्जैक्ट सिचुएशन का पता लगना चाहिये।

SHRI R. K. AMIN (Dhandhuka) : The monsoon session of the Lok Sabha used to be for six weeks. This time, unusually, they have shortened the period of the monsoon session

because the ministers want to go abroad and they do not want to extend the session. Before the recess the House said that it would not sit on Saturday. The Minister says that he will not extend it. A lot of business is waiting for our discussion. Would he clarify the situation and say what he is going to do finally in this regard ?

SHRI N. K. SOMANI (Nagaur) : I have a brief submission to make under rule 377. As you know, whenever a Member of this House is arrested by the police or any other authority, he is supposed to send an intimation stating the reason why the Member has been arrested instead of just mentioning the particular section of the law under which he has been arrested.

In my own case last week when I was taken into custody and sentenced for one day, your bulletin says that I was arrested by the Inspector of Police, Prohibition Control, Bombay. There have been very anxious and peculiar enquiries as to how I got involved into liquor or prohibition, when I was miles away from both these matters. I want to clarify that I was leading a party of satyagrahis against rice ration in Bombay and got arrested for one day.

SHRI RANDHIR SINGH : Sir, about the point raised by my hon. friends about the trivial and technical omission by the hon. Speaker, I may submit that the House was in a sort of tumultuous atmosphere and it is a very small and petty matter.

SOME HON. MEMBERS : No, no.

SHRI RANDHIR SINGH : Now time is being wasted on such a small matter. The time of the House is very precious and should not be wasted like this. No notice should be taken of this.

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, I am inviting your kind attention to rule 15. It reads as follows :—

"The Speaker shall determine the time when a sitting of the House shall be adjourned *sine die* or to a particular day, or to an hour or part of the same day :

[Shri Shri Chand Goyal]

Provided that the Speaker may, if he thinks fit, call a sitting of the House before the date or time to which it has been adjourned or at any time after the House has been adjourned *sine die*."

My submission in this behalf is that the Speaker had every authority to adjourn the House up to 2.45 or any time he liked after taking the sense of the House. Since he has forgotten to do that, it was incumbent under this proviso on him to issue a direction for the Members to come and gather at 2.45. Since that has not been done, I would submit that this sitting of ours is not a sitting in accordance with the rules. It may be a technical breach of the rule, nonetheless it is a breach and I would request you to give a ruling on this subject. This omission has to be made up in some way or the other.

श्रीमती जयाबेन शाह (अमरेली) : इस तरह की टैक्नीकल बातों पर हमें समय बरबाद नहीं करना चाहिये। अगर किसी रूल का बायोलेशन हुआ है तो आप रिकार्ड उठा कर देख लें और कोई कमी रह गई है तो कैसे उसको दुरुस्त किया जाय, इसका उपाय आप निकाल लें। इसको हमें आगे बढ़ाते नहीं जाना चाहिये। जो बीस घंटे दूसरी डिस्कशन के लिए हैं, उनमें से समय लेकर बरबाद नहीं करना चाहिये। जिस काम के लिये हम यहां बैठे हैं, उसको हमें करना चाहिये।

SHRI E. K. NAYANAR (Palghat) : For the last two months, the Industrial Training Institute teachers in Kerala have been going on strike. I had written to the Industry Minister and the Minister replied that it was under the control of the State Government. Kerala is now under the President's Rule and I would request the Minister concerned to make a statement.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I also agree it is a technical matter. But even assuming that it is a technical matter, that the

Speaker went away without saying anything—he did not even say that the House stood adjourned—it means there was no adjournment at all and the House is continuing—(Interruptions).

SHRI DHIRESHWAR KALITA : How ? There were no proceedings in between.

SHRI RAGHU RAMAIAH : Therefore, if you want to be too technical, you take it that the House has not been adjourned and that it is going on. You might have gone to the Lobby but the House is going on.

SHRI DHIRESHWAR KALITA : How can you say that ? (Interruptions)

SHRI RAGHU RAMAIAH : After all, we know, in law a thing can be explicit and implicit. He might not have said something which was implicit. But it is understood by all.

MR. DEPUTY SPEAKER : Let us proceed with the business now.

SHRI DHIRESHWAR KALITA : What is your ruling, Sir. (Interruptions)

SHRI SURAJ BHAN : Otherwise, these proceedings may also become invalid.

SHRI RANDHIR SINGH : How can it be ? The Chair is occupied and we are here. The House is going on.

MR. DEPUTY SPEAKER : Now, I was not in the Chair. The Speaker was in the Chair. I was informed duly by the office that the House was to re-assemble at 2.45 P. M. That information came from the Speaker's office. Therefore, as far as I am concerned, I assume, he adjourned the House duly and summoned it duly at 2.45 P. M.

SHRI DHIRESHWAR KALITA : The office may know. How are we to know ? You may have been informed by the office. But the Members were not informed.

SHRI RANDHIR SINGH : How can he challenge your ruling, Sir.

श्री शिवचन्द्र झा (मधुबनी) : अभी कहा गया है कि हाउस एडजर्न नहीं हुआ। मैं जानना चाहता हूँ कि तब कौन चेयर में था इस बीच ?

MR. DEPUTY SPEAKER : As far as I am concerned, that is the position. I am clear about it.

SHRI DHIRESHWAR KALITA : But our position is not clear.

MR. DEPUTY SPEAKER : You can take it up with the Speaker if you want.

About the point raised by Mr. Somani. I am sorry, that misunderstanding might have crept in. I have looked into the record. This gentlemen's title is : Inspector of Police, Prohibition Control. Only his title has been given.

SHRI R. K. AMIN : What about my query ?

MR. DEPUTY SPEAKER : We have had enough discussion about that in the pre-lunch session in regard to the business of the House and all that. We came to certain conclusions about it. We did not pursue it further.

Now, the Railway Minister is going to make a statement regarding yesterday's accident.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : We have submitted a Call Attention Notice..

MR. DEPUTY SPEAKER : You are too late now. You should have taken the opportunity when other Members got up. I have now called the Railway Minister.

14.57 hrs.

STATEMENT RE. RAILWAY ACCIDENT AT KHAGA

THE MINISTER OF RAILWAYS (SHRI NANDA) : On 12.8.70, at about 05.32 hours while train No. 40 Down Delhi-Howrah Janta Express was running between Sath Naraini and Khaga stations on the Kanpur-Allahabad double line broad gauge section of the Nor-

thern Railway, the train engine and five coaches marshalled third to seventh from the train engine derailed near the down distant signal of Khaga station. The second coach from the train engine did not derail and the fourth and sixth coaches were canted towards the Up main line and fouled it. Train No. 7 Up Toofan Express, which ran past Khaga station at 05.31 hours, collided with the fourth and sixth coaches of the train No. 40 Down Janta Express which are fouling the Up main line and the engine and nine coaches of 7 Up Toofan Express were thereby damaged but there was no derailment.

As a result of this accident 9 persons sustained grievous injuries and 20 others received minor injuries. The Assistant Medical Officer Fatehpur who on receipt of advice regarding the accident reached the site by road, rendered first aid to the injured persons and brought them to Fatehpur by No. 7 Up Toofan Express. The 20 persons who had received only minor injuries were allowed to proceed onwards after being rendered first aid and the 9 grievously injured persons were admitted in the civil hospital at Fatehpur, where one of them subsequently succumbed to his injuries. Another injured person, a railway employee, was removed to railway hospital at Kanpur and the remaining persons are still in Fatehpur Civil Hospital.

15.00 hrs.

Ex-gratia payment of Rs. 500/- to the next of kin of the passenger who died and Rs. 200/- each to 4 grievously injured persons and Rs. 100/- each to the other 4 grievously injured persons has been arranged.

SHRI DHIRESHWAR KALITA : Rs. 500 for one life ?

SHRI NANDA : This is an immediate ex-gratia payment.

It is reported that a trolley-man and his wife who were passing by, noticed some persons on the track at the spot where the accident took place, under suspicious circumstances, and challenged them whereupon the miscreants fell upon him. The trolleyman ran to summon aid